

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

19.04.2017

O.A./260/29/2016

M.A./260/198/2017

MAHADEB BEHERA
-V/S-
D/O POST

ITEM NO:2

FOR APPLICANTS(S) Adv. :

Mr. P.K.Mohapatra

FOR RESPONDENTS(S) Adv.:

Mr. A.K.Mohapatra

Notes of The Registry	Order of The Tribunal
	<p>Heard Mr. P.K.Mohapatra, Ld. Counsel appearing for the applicant, and Mr. A.K.Mohapatra, Ld. ACGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.</p> <p>2. The applicant, in this O.A., has challenged the candidature/selection of one Pradeep Kumar Dhal, who has been arrayed as Private Respondent No.5, in this O.A., to the post of Gramin Dak Sevak, Mail Deliverer cum Mail Carrier, Debsore BO in account with Rasgovinda Pur SO under Baripada HO. The case of the applicant is that in pursuance of the notification dated 17.05.2013, the applicant, along with others including Respondent No.5, applied for the post of Gramin Dak Sevak, Mail Deliverer cum Mail Carrier, Debsore BO in account with Rasgovinda Pur SO under Baripada HO, which was exclusively meant for SC community and, after a process of selection, private Respondent No. 5 got selected. The applicant, alleging that Respondent No.5 is a General Category candidate and he procured a fake SC Caste Certificate and basing upon that Case Certificate he got selected, made representation to Respondent No. 4 on 05.08.2013 and, thereafter, to Respondent No.3 on 07.01.2014 for cancellation of candidature of Respondent No.5. Having received no response, he preferred another representations to Chief Postmaster General, Odisha Circle (Respondent No.1) on 23.06.2014 and to Director of Postal Services, Odisha (Respondent No.2) on 28.11.2014 praying for cancellation of selection of Respondent No.5 and with further prayer to appoint him in the said post as he was the second meritorious candidate after Respondent No.5. Mr. P.K.Mohapatra, Ld. Counsel for the applicant, submitted that applicant's representations are still pending consideration <i>since</i> till now</p>



no communication has been made to the applicant on his representations.

3. Since ventilating his grievance the applicant has made a representation on 23.06.2014 to the Chief Post Master General, Orissa (Respondent No.1), which is stated to be pending, at the stage of admission, without going into the merit of the matter, I direct Respondent No.1 to consider and dispose of the representation, if it has been received and is pending at his level, and pass a reasoned and speaking order to be communicated to the applicant within a period of 60 days of receipt of the copy of this order.
4. With the aforesaid observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.
5. Copy of this order along with paper book be communicated to the Respondent Nos. 1 and 4 by Speed Post at the cost of the applicant, for which Ld. Counsel for the applicant will file the postal requisites by 24.04.2017.
6. Copies of this order be given to the Ld. Counsels for both the sides as per rules.


(RAMESH CHANDRA MISRA)
MEMBER (A)

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